

COMMITTEE
ON
PAPERS LAID ON THE TABLE
(1986-87)

(EIGHTH LOK SABHA)

(TWELFTH REPORT)

(Presented on 19 March, 1987)



LOK SABHA SECRETARIAT
NEW DELHI

March, 1987/Phalguna, 1908 (Saka)

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C O R R I G E N D A

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TWELFTH REPORT OF COMMITTEE ON PAPERS
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TABLE

(1986-87)

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Shri R. S. Mani—*Senior Legislative Committee Officer.*

*Nominated w.e.f. 11-6-1986.

INTRODUCTION

I, the Chairman of the Committee on Papers Laid on the Table, having been authorised by the Committee to present this Report on their behalf, present this their Twelfth Report.

2. On examination of certain papers laid on the Table of Lok Sabha during the Second to Fourth Sessions (Eighth Lok Sabha), the Committee have come to certain conclusions in regard to delay in laying of Annual Reports and Audited Accounts of the (i) Jute Manufacturers Development Council, Calcutta for the year 1983-84; (ii) National Jute Manufacturers Corporation Limited for the year 1983-84; (iii) Small Industry Extension Training Institute, Hyderabad for the year 1983-84; and (iv) Indian Law Institute for the period from 1-7-1983 to 30-6-1984. The conclusions of the Committee are embodied in the Report.

3. On 6 October, 1986, the Committee took evidence of the representatives of the Ministries of Supply and Textiles and Industry on the question of delay in laying Annual Reports and Audited Accounts of the (i) Jute Manufacturers Development Council, Calcutta for the year 1983-84; (ii) National Jute Manufacturers Corporation Limited for the year 1983-84; and (iii) Small Industry Extension Training Institute, Hyderabad for the year 1983-84.

4. The Committee wish to express their thanks to the officers of the Ministries of Supply and Textiles and Industry for furnishing information desired by the Committee.

5. The Committee considered and adopted this Report at their sitting held on 4 March, 1987.

6. Statement showing summary of recommendations/observations made by the Committee is appended to the Report (Appendix).

NEW DELHI;
4 March, 1987

13 Phalguna, 1908 (S)

M. V. CHANDRASEKHARA MURTHY,
Chairman,
Committee on Papers Laid on the Table.

CHAPTER I

DELAY IN LAYING THE ANNUAL REPORT AND AUDITED ACCOUNTS OF JUTE MANUFACTURERS DEVELOPMENT COUNCIL, CALCUTTA FOR THE YEAR 1983-84

The Annual Report and Audited Accounts of Jute Manufacturers Development Council, Calcutta for the year 1983-84 were laid on the Table of Lok Sabha on 10 May, 1985 alongwith a copy of 'Review'.

1.2 In terms of the recommendation of the Committee on Papers Laid on the Table made in paragraph 4.16 of their Second Report (Fifth Lok Sabha), these documents were required to be laid on the Table of Lok Sabha by 31 December, 1984 *i.e.* within 9 months of the close of the accounting year. Thus the period of delay involved in the above case was more than 4 months.

1.3 In the Delay Statement, the reasons for delay in laying the Annual Report and Audited Accounts had been explained as under :

"The Jute Manufacturers Development Council is the funding agency for research and development activities in the Indian Jute Industries Research Association (IJIRA) and Jute Technological Research Laboratories (JIREL). The Council has also a market promotion office at New York. The reports of the above two Research Institutes as regards their activities for the year are therefore, required to be incorporated in the Annual Report of the Council. The accounts of the market promotion office at New York is also incorporated in the accounts of the Council. The delay in preparation and submission of the Annual Report for 1983-84 is on account of the following reasons :—

- (i) Delay in receipt of performance report from Indian Jute Industries Research Association.
- (ii) Delay in receipt of performance report of Jute Technological Research Laboratories.
- (iii) Delay in receipt of audited accounts of the market promotion office at New York."

1.4 The Ministry of Supply and Textiles were requested on 17 May, 1985 to furnish information about the dates when (a) Performance Report from Indian Jute Industries Research Association was received; (b)

Performance Report from Jute Technological Research Laboratories was received; (c) Audited Accounts of the market promotion office at New York were received; (d) the Annual Accounts were compiled and ready for auditing; (e) the Annual Accounts were given for auditing; (f) the final audited accounts were received; (g) the Annual Report and Audited Accounts were sent for translation into Hindi; (h) both the Annual Report and Audited Accounts were adopted and sent for printing and (i) the corrective steps taken/proposed to be taken by the Ministry for finalisation of Audit Reports and Audited Accounts and their laying on the Table of the House in time in future *i.e.* within nine months of the close of the accounting year as recommended by Lok Sabha Committee on Papers Laid on the Table earlier. The Ministry furnished on 30 May, 1985 the following information :—

- “(a) Performance report from Indian Jute Industries Research Association was received on 15-12-1984.
- (b) Performance Report from Jute Technological Research Laboratories was received on 24-1-1985. Since this was received late this could not be included in the Annual Report.
- (c) Audited Accounts of the Market Promotion Office at New York were received on 26-11-1984.
- (d) Annual Accounts of JMDC, Calcutta were compiled and made ready by 15th September, 1984 but could not be finalised without incorporating Accounts of the New York Office .
- (e) The Annual Accounts were given for Auditing on 11-2-1984.
- (f) The Final Audited Accounts were received on 8-1-1985.
- (g) The Annual Report and Audited Accounts were sent for Translation into Hindi on 9-1-1985.
- (h) Both the Annual Report and Audited Accounts were approved on 8-1-1985 and sent for printing on 9-1-1985.
- (i) The Ministry of Supply & Textiles have already impressed upon Jute Manufacturers Development Council, Calcutta the need for finalisation of the accounts in accordance with the statutory requirements. They have also been asked to lay down a strict time schedule for completion of accounts. Jute Manufacturers Development Council has been asked to draw up the time schedule in consultation with the Audit Authorities for completion of all formalities.”

1.5 At their sitting held on 11 September, 1986, the Committee on Papers Laid on the Table considered the reasons given by the Ministry of Supply and Textiles in regard to delay in laying the Annual Report and Audited Accounts of the Jute Manufacturers Development Council, Calcutta for the year 1983-84 and decided that the representatives of the Ministry might be called to appear before them to explain the delay.

1.6 At the sitting of the Committee held on 6th October, 1986, the representatives of the Ministry of Textiles appeared before the Committee to give oral evidence on the subject.

1.7 On being asked to explain the reasons for the delay of more than 4 months in laying the Annual Report and Audited Accounts of the Jute Manufacturers Development Council, Calcutta for the year 1983-84, the Secretary (Textiles) informed that the delay was mainly due to the time taken in getting the reports and accounts from the field offices of the 3 organisations under the Council including one located abroad.

1.8 With regard to compilation of accounts for the year 1984-85 the witness stated that though the accounts from the three field organisations had been received, the delay in compilation was due to the fact that the Jute Manufacturers Development Council had since started functioning under an Act whereby their accounts had to be audited by the C. & A.G. The C. & A.G. had desired the accounts to be submitted in the new format. This was now being attempted and hence there was a likelihood of delay in submission of the accounts for the year 1984-85. Further, the financial year of the Corporation had now been changed from July to June, in accordance with the jute crop pattern.

1.9. The Committee regret to note that the Annual Report and Audited Accounts of the Jute Manufacturers Development Council, Calcutta for the year 1983-84 were laid on the Table of the House with the delay of 4 months and the Annual Report and the Audited Accounts of the Council for the year 1984-85 which in terms of the recommendation of the Committee on Papers Laid on the Table contained in para 4.16 of their Second Report (Fifth Lok Sabha), should have been laid on the Table of the House by 31 December, 1985, have not so far been laid. The delay in finalisation of the Annual Report and Audited Accounts for the year 1983-84 was on account of delay in receipt of (i) performance reports from Indian Jute Industries Research Association (IJIRA) and Jute Technological Research Laboratories (JIRL); and (ii) Audited Accounts of the Market Promotion Office at New York. The Committee feel that no concerted effort seems to have been made by the Council to collect the required documents from the three field offices and that they were allowed to take their own time to furnish the said documents to them.

— 1.10. The Committee trust that henceforth the Jute Manufacturers Development Council, Calcutta will make sincere efforts to collect the documents from their field offices and finalise the Annual Reports and Audited Accounts and send them to the Ministry for laying on the Table of the House within the prescribed time limit of nine months from the close of the accounting years. In order to achieve the desired result on this account, the Committee urge upon the Ministry of Textiles to draw up a time schedule for finalisation of reports and accounts at different stages and make some senior Officer responsible both in the Ministry and the Council to watch its adherence.

CHAPTER II

DELAY IN LAYING ANNUAL REPORT AND AUDITED ACCOUNTS OF NATIONAL JUTE MANUFACTURERS CORPORATION LTD. FOR THE YEAR 1983-84

The Annual Report and Audited Accounts of the National Jute Manufacturers Corporation Ltd. for the year 1983-84 were laid on the Table of Lok Sabha on 10 May, 1985 along with a statement explaining the reasons for delay and 'Review'.

2.2 In terms of the recommendation of the Committee on Papers Laid on the Table made in paragraph 4.16 of their Second Report (Fifth Lok Sabha), these papers were required to be laid on the Table of the House within 9 months of the close of the accounting year *i.e.* by 31 December, 1984. Thus the delay in the present case worked out to about 4 months.

2.3 In the statement laid on the Table on 10 May, 1985, the reasons for delay had been explained as under :—

“The Annual Report of National Jute Manufactures Corporation Ltd., Calcutta for the year 1983-84 was required to be laid before the House by 31st December, 1984 as its accounting year ended on 31st March, 1984. However, it had not been possible to lay the Report on the Table of the House due to the following reasons :—

- (i) The finalisation of Accounts of the Company for earlier years 1980-81, 1981-82 and 1982-83 had been in arrears. Following are the dates of signing of the final accounts by the Comptroller and Auditor General of India :—

<i>Year</i>	<i>Date</i>
1980-81	20-4-1983
1981-82	24-10-1983
1982-83	2-6-1984

- (ii) The compilation of the accounts for the six Units of NJMC for the year 1983-84 could be started only after adoption of the accounts for the year 1982-83 in June, 1984.
- (iii) The Statutory Auditors submitted their report on 13th April, 1985 and the comments of the Comptroller and

Auditor General of India were received on 15th April, 1985.

- (iv) The adjourned Annual General Meeting of the Company was held on 16th April, 1985 at short notice to consider and adopt the accounts.

In view of the position stated in para 1 above, the Annual Report of the Company could not be laid before the House earlier."

2.4 On an enquiry made in May, 1985, the Ministry of Supply and Textiles (Department of Textiles) stated that the Annual Accounts were compiled and given for auditing in December, 1984, the final audited accounts were received on 13th April, 1985, both the Annual Report and Audited Accounts were adopted and sent for translation/printing on 16 and 17 April, 1985 respectively.

2.5 As regards corrective steps taken/proposed to be taken for finalisation of Annual Report and Audited Accounts and their laying on the Table of the House in time in future, the Ministry stated as under :—

"The finalisation of accounts of Corporation for the year/years 1980-81, 1981-82 had been in arrears. Following are the dates of signing of the final accounts by the Comptroller and Auditor General of India :—

<i>Year</i>	<i>Date</i>
1980-81	20-4-1983
1981-82	24-10-1983
1982-83	2-6-1984

Delays in finalisation of accounts were due to initial problem of non-availability of proper records and data for some of the units. The Ministry has impressed upon the Corporation, time and again the necessity of completion of accounts in time so that the Annual Report of the Corporation could be laid on the Tables of both the Houses of Parliament on time. There has been considerable improvement in the matter and this can be seen from the following table :—

<i>Year</i>	<i>Date on which the Annual Report of NJMC was laid on the Table of Lok Sabha</i>
1980-81	29-7-1983
1981-82	16-12-1983
1982-83	10-8-1984
1983-84	10-5-1985

For the year 1984-85 Letter of appointment of statutory auditors by the Company Law Board issued *vide* their letter dated 25th July, 1985. Immediately thereafter Corporation has requested the Joint Statutory Auditors to start statutory audit for 1984-85 and it is hoped that the Annual Accounts and Audit Report for the year 1984-85 would be finalised this time much earlier."

2.6 At their sitting held on 11 September, 1986, the Committee on Papers Laid on the Table considered the reasons given by the Ministry of Supply and Textiles (Department of Textiles) in regard to delay in laying the Annual Report and Audited Accounts of the National Jute Manufacturers Corporation Limited for the year 1983-84 and decided that the representatives of the Ministry of Supply and Textiles might be called to appear before them to explain the delay.

2.7 At the sitting of the Committee held on 6 October, 1986, the representatives of the Ministry of Textiles appeared before the Committee to give oral evidence on the subject.

2.8 The Secretary (Textiles) stated that the Annual Report and Audited Accounts for the year 1984-85 were laid on the Table of the House on 7 May, 1986 with a delay of 5 months in view of the changes in the constitution of the Corporation. According to him, the Corporation had been constituted in the year 1980 and the delay in submission of their accounts was due to the delay in appointment of Auditors, valuation of stocks etc.

2.9 The representative of the Ministry agreed with the suggestion of the Committee that it was essential on the part of the Ministry to coordinate the matter with the office bearers of the organisation and to impress upon them the desirability of identifying the stages for delay with a view to submit these documents to the Parliament, as stipulated, within 9 months of the close of the Financial year. He promised to watch the progress of this matter and monitor the work of the Corporation in this regard.

2.10 The Committee note that the Annual Report and Audited Accounts of the National Jute Manufacturers Corporation Limited for the year 1983-84 were laid on the Table of Lok Sabha with the delay of about 4 months and these documents for the subsequent year 1984-85 were laid with the delay of 5 months. The Committee also note that the documents of the Corporation for the year 1983-84 could not be laid on the Table of the House in time as the finalisation of the accounts of the Corporation for earlier years i.e. 1980-81, 1981-82 and 1982-83 had been in arrears. The compilation of accounts for the year 1983-84 could hence be started only after adoption of the accounts for the year 1982-83 in June, 1984. The

Committee further note that the delay in finalisation of accounts was also due to the initial problem of non-availability of proper records and data of some of the units.

2.11 The Committee find that there has been a delay on the part of the Government in the matter, year after year and the Ministry had not tried to identify the stages of delay or to take positive steps to rectify the position. The Committee also gather the impression from the chain delay that the Ministry of Textiles had taken a very complacent attitude in the matter of submitting these documents on the Table of the House in time. Sending reminders to the Corporation without conclusive action was not sufficient. The Committee are constrained to observe that the Ministry had dealt with this matter in a very casual manner and had not guided the Corporation properly.

2.12 The Committee urge the Ministry of Textiles that they should, in consultation with the National Jute Manufacturers Corporation Limited draw up a time schedule for completing all the formalities like compiling of accounts, their auditing, translation, printing, adoption of Annual Reports and Audited Accounts by the Corporation and laying the same on the Table of the House, within nine months of the close of the accounting year, as recommended by the Committee on Papers Laid on the Table in paragraph 4.16 of their Second Report (Fifth Lok Sabha) presented to Lok Sabha on 12 May, 1976. The Committee also recommend that the Ministry of Textiles should keep a close watch on the finalisation of the documents as per time schedule and impress upon the Corporation to furnish those documents to them well in advance of the stipulated period for laying on the Table of the House.

CHAPTER III

DELAY IN LAYING THE ANNUAL REPORT AND AUDITED ACCOUNTS OF THE SMALL INDUSTRY EXTENSION TRAINING INSTITUTE, HYDERABAD FOR THE YEAR 1983-84

The Annual Report and Audited Accounts of the Small Industry Extension Training Institute, Hyderabad for the year 1983-84 were laid on the Table of Lok Sabha on 23 July, 1985 along with a copy of 'Review'.

3.2. In terms of the recommendation of the Committee on Papers Laid on the Table made in paragraph 3.5 of their First Report (Fifth Lok Sabha), these papers were required to be laid on the Table of the House within 9 months of the close of the accounting year i.e. by 31 December, 1984. Thus the period of delay in laying the Annual Report and Audited Accounts of the Small Industry Extension Training Institute, Hyderabad for the year 1983-84, comes to nearly 7 months.

3.3. In the Delay Statement, the reasons for the above delay had been explained as under :

"The Annual Report, Annual Accounts and Auditor's Report thereon for the year 1983-84 in respect of the Society could not be laid on the Table of the House within the stipulated period because the General Body vetted the Report on 16th May, 1985."

3.4. On enquiry from the Ministry of Industry (Department of Small Scale Industries) in July, 1985, it was stated that the Annual Accounts of the Institute were compiled on 6-7-1984 and were made available to the Statutory Auditors for auditing on 18-7-1984. The final Audit Report was received on 15 July, 1985. The Annual Report was taken up for translation on 28th November, 1984 whereas the audited accounts were taken up for translation on 20 January, 1985. Thereafter, the Annual Report (English version) was taken up for printing on 20 January, 1985. The English version of the Annual Report and Audited Accounts were sent to the Ministry for laying them on the Table of the House on 17 May, 1985. The Hindi versions were sent in June, 1985.

3.5. As regards corrective steps taken by the Ministry for timely representation of the documents, it was stated that it would be ensured that the meetings of the Governing Council and the General Body are conven-

ed by NISIET, Hyderabad, in time, so that the Report/Accounts of the Institute are laid on the Table of the House within the stipulated time, in future.

3.6. At their sitting held on 11 September, 1986, the Committee on Papers Laid on the Table considered the reasons given by the Ministry of Industry in regard to delay in laying the Annual Report and Audited Accounts of the Institute for the year 1983-84 and decided that the representatives of the Ministry of Industry might be called to appear before them to explain the delay.

3.7. The Committee took evidence of the representatives of the Ministry of Industry in the above matter at their sitting held on 6 October, 1986.

3.8. The Additional Secretary in the Ministry of Industry who was close to the Development Commissioner, Small Scale Industries, informed the Committee that the Institute was a grant-in-aid society under the Ministry of Industry set up for the purpose of training officials of the various agencies of the Centre and State Governments for promotion of small industry in the country. The idea behind registering it under a Society was to allow a degree of independence and flexibility in its functioning.

3.9. The Committee were also informed that the Society had been in existence since 1962 and was given the status of a national institute in the year 1984, with concomitant changes in its composition, legal of the governing council and the executive of the Society. In view of the top level management certain problems had arisen resulting in delay in compilation and auditing of their accounts for the year 1983-84. It was also stated that the meetings of the Governing Council consisting of eminent persons could not be convened for want of quorum. This has, however, been taken care of now by amending the rules and regulation on the question of quorum. However, for the year 1984-85 the Annual Report and Audited Accounts had been laid in Parliament on 8-4-1986 with a delay of about 3 months and the report and accounts for the year 1985-86 had been processed for presentation to Parliament during the next Session.

3.10. The Committee pointed out that the Society had not laid the statement of reasons for the delay in laying the documents on the Table of the House, for the information of the Members of Parliament and further serious attention had not been paid to compile the accounts well in time. The representative of the Ministry agreeing with the remark of the Committee assured that every step will be taken by them to present these documents before Parliament well in time.

3.11. The Committee note that the Annual Report and Audited Accounts of the Small Industry Extension Training Institute, Hyderabad for the year 1983-84 were laid on the Table of Lok Sabha with the delay of about 7 months and these documents for the year 1984-85 were laid with the delay of more than 4 months. The Committee find from the information furnished by the Ministry of Industry that the documents for the year 1983-84 could not be finalised and presented to the House in time because of the changes in the composition of the Institute's Governing Council and the Executive Council. Another factor that led to the delay was that the meeting of the General Body could not be held in time. The Committee feel that the reasons identified for the delay in laying the Annual Reports and Audited Accounts for 1983-84 should have been looked into and remedial measures taken to ensure that the documents for the subsequent year 1984-85 was presented to Parliament without any delay. The Ministry had also failed to lay the delay statement before the House explaining the reasons for not laying the documents within the stipulated time. The Committee regret to note that neither the Ministry nor the Institute were serious in adhering to the recommendations of the Committee on Papers Laid on the Table made in para 3.5 of their First Report (Fifth Lok Sabha) for presentation of these documents within 9 months of the close of the accounting year.

3.12. The Committee trust that as promised to them by the representatives of the Ministry of Industry, the Ministry would be vigilant in the matter in future and ensure that all formalities including the meeting of the General Body of the Institute are completed well in advance so that the Annual Reports, Audited Accounts and the 'Review' could be laid on the Table of the House within nine months of the close of the accounting years.

CHAPTER IV.

DELAY IN LAYING ANNUAL REPORT AND AUDITED ACCOUNTS OF THE INDIAN LAW INSTITUTE FOR THE PERIOD FROM 1-7-1983 TO 30-6-1984

The Annual Report and Audited Accounts of the Indian Law Institute for the period 1-7-1983 to 30-6-1984 were laid on the Table of Lok Sabha on 17-12-1985 along with a statement explaining the reasons for delay. In terms of the recommendation of the Committee on Papers Laid on the Table made in paragraph 1.12 of Second Report (Sixth Lok Sabha), these papers were required to be laid on the Table within 9 months of the close of the accounting years, i.e., by 31 March, 1985. Thus, the period of delay involved in the present case came to more than 8½ months.

4.2. In the statement, laid on the Table on 17-12-1985 the reasons of delay in laying the Annual Report and Audited Accounts had been explained as under :

“The Committee on Papers Laid on the Table (1977-78)-(Sixth Lok Sabha) had in its Second Report recommended that duly audited annual accounts, etc., of the various bodies/institutions to which grants-in-aid are made by the Government should be laid on the Table of both the Houses of Parliament. This Ministry has been giving grant-in-aid to the Indian Law Institute since 1957-58.

2. Accordingly, Annual Report/Audit Report of the Indian Law Institute for the year 1983-84 is now being laid on the Table of the House with the requisite number of copies of both the English and Hindi versions.
3. These reports could not be laid on the Table of the House earlier due to the delay in obtaining sufficient number of copies of both the English and Hindi versions from the Institute. The Institute had no arrangements of its own to translate such reports into Hindi. This has been arranged through other agencies and hence the delay.
4. The delay in laying the Reports on the Table of the House is regretted.”

4.2. While giving additional information to the Committee, the Ministry of Law and Justice, in their communication dated 3 February, 1986, informed as under :—

"1. No review was laid along with the Annual Report and Audited Accounts of the Indian Law Institute as the recommendation of the Committee on Papers Laid on the Table made in paragraph 1.12 of the Second Report (Sixth Lok Sabha) does not lay down that a review of the working of the Institute has also to be laid on the Table of the Houses along with the Annual Report and Audited Accounts of the Institutions. This Ministry was accordingly not aware of the instructions under which such a review has also to be laid along with the reports. The Lok Sabha Secretariat were contacted and they have invited our attention to para 4.18 of the Second Report (Fifth Lok Sabha) of the Committee on Papers Laid on the Table. This particular para relates to the working of the Government Companies and does not in terms cover institutions like the Indian Law Institute which receive from the Government grants-in-aid to carry on some of its activities which are useful to the Society. However, if the Committee desires that a review should be laid along with the Annual Report and Audited Accounts, this requirement will also be complied with in future while laying such reports on the Table of the Houses.

II. The Annual Accounts of the Institute duly audited by the Auditors were received by the Institute on 13th September, 1984. The Director of the Institute late Shri S.N. Jain suddenly expired in a car accident on September 25, 1984 and accordingly there was some unavoidable delay in the preparation of the Annual Report and the translation of the same in Hindi version. Annual Report and the Audited Accounts duly translated in Hindi version and stencils cut thereof were received by the Institute on 13th March, 1985. These were laid before the Executive Council at its meeting held on 10th April, 1985 and before the Governing Council on 2 May, 1985.

Copies of the Report both in Hindi and English were received by this Department on 9th April, 1985 but the covering letter did not indicate any reasons for delay in supplying the reports to this Department. The Institute were accordingly requested many times on the phone to furnish reasons for delay in supplying these and it was only on the 19th August, 1985 that they informed us that the Institute does not have arrangements for preparing the reports and accounts in Hindi version. This was to be done from outside and this caused delay.

The Monsoon Session of the Houses were scheduled to last only up to the end of August, 1985 and it was accordingly not possible for this Department to lay these reports on the Table of the Houses during that Session. The reports were accordingly laid on the Table of both the Houses in the next Session along with the reasons for delay.

III. The Institute has informed that the Annual Report and its Audited Accounts for the period 1-7-1984 to 30-6-1985 are being translated into Hindi and they will be able to send the requisite number of copies thereof to this Department shortly. It is expected that these will be laid on the Table of the Houses during the coming Session of the Parliament."

4.4. The Committee considered the above matter at their sitting held on 12 September, 1986.

4.5. The Committee note that the delay in submission of the Annual Report and Audited Accounts of Indian Law Institute for the period from 1 July, 1983 to 30 June, 1984. occurred mainly at the stage of approval of Annual Report and Audited Accounts by the Governing Council and obtaining delay statement from the Institute by the Ministry of Law and Justice. The Committee also note that the Ministry did not lay on the Table a 'Review' about the performance and activities of the Institute. The Committee note, however, with satisfaction that Annual Report and Audited Accounts for the year 1984-85 were laid on the Table with a nominal delay of two months only.

4.6. The Committee are surprised to note as to how the Ministry of Law and Justice were not aware of the recommendation of the Committee on Papers Laid made in para 3.6 of their Second Report (Sixth Lok Sabha) emphasising the need for laying the 'Review' along with the reports and accounts before Parliament. The said recommendation is reproduced below for the information and future compliance by the Ministry of Law and Justice.

"3.6. The Committee are of the view that laying of 'Review' along with the Annual Report of the organisation need not be confined only to companies incorporated under the Companies Act, 1956. Even in the case of autonomous bodies, Government should examine the reports submitted by such bodies and prepare a 'Review' giving salient points of achievements, total expenditure incurred by the Government on the body, how far the autonomous body has achieved the objects for which it was set up and what are the salient features of its future

programme. Where the Report or the Audit Report mentioned any serious irregularity or any other matter of importance which needed corrective action or further enquiry, it was expected that Government made a mention in the Review of the action being taken in that direction. However, where information on all the aforesaid matters is already available in the report and Government have nothing to add thereto, Government should, in accordance with the recommendation made by Committee in para 4.18 of their Second Report (Fifth Lok Sabha), lay on the Table along with report a statement saying that they are in agreement with the report and hence no 'Review' is being laid."

4.7. The Committee while noting with regret the sudden demise of the Director of the Institute in September, 1984 feel that had the officers next in command of the administration, taken up the matter in right earnest, the delay in the preparation and translation of the report and accounts could have been avoided. This lapse had wiped out the commendable work done by the Institute in compiling and getting the Accounts audited in a record time of less than 2½ months.

4.8. The Committee would also like to point out in this connection that the Ministry of Law and Justice who were aware that the Institute had no translation facilities of its own should have come forward to help the Institute in the matter, as ultimately it is the Ministry who is responsible to ensure that the reports and accounts of the Indian Law Institute are laid before Parliament by the stipulated time.

4.9. The Committee, note with satisfaction that the Annual Report and Audited Accounts of the Indian Law Institute for the period from 1-7-1984 to 30-6-1985 have been laid on the Table of the House without any delay and hope that this trend would be maintained in future.

NEW DELHI:
4 March, 1987

13 Phalgun, 1908 (S)

M. V. CHANDRASEKHARA MURTHY,
Chairman,

Committee on Papers Laid on the Table

APPENDIX

Summary of recommendations/observations contained in the Report

S. No.	Reference to para No. of the Report	Summary of recommendations/ observations
1	2	3
1	1.9	<p>The Committee regret to note that the Annual Report and Audited Accounts of the Jute Manufacturers Development Council, Calcutta for the year 1983-84 were laid on the Table of the House with the delay of 4 months and the Annual Report and the Audited Accounts of the Council for the year 1984-85 which in terms of the recommendation of the Committee on papers laid on the Table contained in para 4.16 of their Second Report (Fifth Lok Sabha), should have been laid on the Table of the House by 31 December, 1985, have not so far been laid. The delay in finalisation of the Annual Report and Audited Accounts for the year 1983-84 was on account of delay in receipt of (i) performance reports from Indian Jute Industries Research Association (IJIRA) and Jute Technological Research Laboratories (JIRL); and (ii) Audited Accounts of the Market Promotion Office at New York. The Committee feel that no concerted effort seem to have been made by the Council to collect the required documents from the three field offices and that they were allowed to take their own time to furnish the said documents to them.</p>
2	1.10	<p>The Committee trust that henceforth the Jute Manufacturers Development Council, Calcutta will make sincere efforts to collect the documents from their field offices and finalise the Annual Reports and Audited Accounts and send them to the Ministry for laying on the Table of the House within the prescribed time limit of nine months from the close of the accounting years. In order to achieve the desired result on this account, the Committee urge upon the Ministry of Textiles to draw up a time schedule for finalisation of reports and accounts at different stages and make</p>

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		<p>some senior Officer responsible both in the Ministry and the Council to watch its adherence.</p>
3	2.10	<p>The Committee note that the Annual Report and Audited Accounts of the National Jute Manufacturers Corporation Limited for the year 1983-84 were laid on the Table of Lok Sabha with the delay of about 4 months and these documents for the subsequent year 1984-85 were laid with the delay of 5 months. The Committee also note that the documents of the Corporation for the year 1983-84 could not be laid on the Table of the House in time as the finalisation of the accounts of the Corporation for earlier years i.e. 1980-81, 1981-82 and 1982-83 had been in arrears. The compilation of accounts for the year 1983-84 could hence be started only after adoption of the accounts for the year 1982-83 in June, 1984. The Committee further note that the delay in finalisation of accounts was also due to the initial problem of non-availability of proper records and data of some of the units.</p>
4	2.11	<p>The Committee find that there has been a delay on the part of the Government in the matter, year after year and the Ministry had not tried to identify the stages of delay or to take positive steps to rectify the position. The Committee also gather the impression from the chain delay that the Ministry of Textiles had taken a very complacent attitude in the matter of submitting these documents on the Table of the House in time. Sending reminders to the Corporation without conclusive action was not sufficient. The Committee are constrained to observe that the Ministry had dealt with this matter in a very casual manner and had not guided the Corporation properly.</p>
5	2.12	<p>The Committee urge the Ministry of Textiles that they should, in consultation with the National Jute Manufacturers Corporation limited draw up a time schedule for completing all the formalities like compiling of accounts, their auditing, translation, printing, adoption of Annual Reports and Audited Accounts by the Corporation and laying the same on the Table of the House, within nine months of the close of the</p>

accounting year, as recommended by the Committee on Papers Laid on the Table in paragraph 4.16 of their Second Report (Fifth Lok Sabha) presented to Lok Sabha on 12 May, 1976. The Committee also recommend that the Ministry of Textiles should keep a close watch on the finalisation of the documents as per time schedule and impress upon the Corporation to furnish those documents to them well in advance of the stipulated period for laying on the Table of the House.

6 3.11

The Committee note that the Annual Report and Audited Accounts of the Small Industry Extension Training Institute, Hyderabad for the year 1983-84 were laid on the Table of Lok Sabha with the delay of about 7 months and these documents for the year 1984-85 were laid with the delay of more than 4 months. The Committee find from the information furnished by the Ministry of Industry that the documents for the year 1983-84 could not be finalised and presented to the House in time because of the changes in the composition of the Institute's Governing Council and the Executive Council. Another factor that led to the delay was that the meeting of the General Body could not be held in time. The Committee feel that the reasons identified for the delay in laying the Annual Reports and Audited Accounts for 1983-84 should have been looked into and remedial measures taken to ensure that the documents for the subsequent year 1984-85 was presented to Parliament without any delay. The Ministry had also failed to lay the delay statement before the House explaining the reasons for not laying the documents within the stipulated time. The Committee regret to note that neither the Ministry nor the Institute were serious in adhering to the recommendations of the Committee on Papers Laid on the Table made in para 3.5 of their First Report (Fifth Lok Sabha) for presentation of these documents within 9 months of the close of the accounting year.

7 3.12

The Committee trust that as promised to them by the representatives of the Ministry of Industry, the

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Ministry would be vigilant in the matter in future and ensure that all formalities including the meeting of the General Body of the Institute are completed well in advance so that the Annual Reports, Audited Accounts and the 'Review' could be laid on the Table of the House within nine months of the close of the accounting years.

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4.5

The Committee note that the delay in submission of the Annual Report and Audited Accounts of Indian Law Institute for the period from 1 July, 1983 to 30 June, 1984, occurred mainly at the stage of approval of Annual Report and Audited Accounts by the Governing Council and obtaining delay statement from the Institute by the Ministry of Law and Justice. The Committee also note that the Ministry did not lay on the Table a 'Review' about the performance and activities of the Institute. The Committee note, however, with satisfaction that Annual Report and Audited Accounts for the year 1984-85 were laid on the Table with a nominal delay of two months only.

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4.6

The Committee are surprised to note as to how the Ministry of Law and Justice were not aware of the recommendation of the Committee on Papers Laid made in para 3.6 of their Second Report (Sixth Lok Sabha) emphasising the need for laying the 'Review' along with the reports and accounts before Parliament. The said recommendation is reproduced below for the information and future compliance by the Ministry of Law and Justice.

"3.6 The Committee are of the view that laying of 'Review' along with the Annual Report of the organisation need not be confined only to companies incorporated under the Companies Act, 1956. Even in the case of autonomous bodies, Government should examine the reports submitted by such bodies and prepare a 'Review' giving salient points of achievements, total expenditure incurred by the Government on the body, how far the autonomous body has achieved the objects for which it was set up and what are the salient features of its future programme. Where the Report

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or the Audit Report mentioned any serious irregularity or any other matter of importance which needed corrective action or further enquiry, it was expected that Government made a mention in the Review of the action being taken in that direction. However, where information on all the aforesaid matters is already available in the report and Government have nothing to add thereto, Government should, in accordance with the recommendation made by the Committee in para 4.18 of their Second Report (Fifth Lok Sabha), lay on the Table along with report a statement saying that they are in agreement with the report and hence no 'Review' is being laid."

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4.7

The Committee while noting with regret the sudden demise of the Director of the Institute in September, 1984 feel that had the officers next in command of the administration, taken up the matter in right earnest, the delay in the preparation and translation of the report and accounts could have been avoided. This lapse had wiped out the commendable work done by the Institute in compiling and getting the Accounts audited in a record time of less than 2½ months.

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4.8

The Committee would also like to point out in this connection that the Ministry of Law and Justice who were aware that the Institute had no translation facilities of its own should have come forward to help the Institute in the matter, as ultimately it is the Ministry who is responsible to ensure that the reports and accounts of the Indian Law Institute are laid before Parliament by the stipulated time.

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4.9

The Committee, not with satisfaction that the Annual Report and Audited Accounts of the Indian Law Institute for the period from 1-7-1984 to 30-6-85 have been laid on the Table of the House without any delay and hope that this trend would be maintained in future.